

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.158/2016

Dated Thursday, the 12th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

P.J. Thirunavukarasu

1/45, Big Street

Pagaveli Village and Post

Kaveripakkam (via), Valaja Taluk

Vellore – 632 508.

... Applicant

By Advocate M/s. V.S. Jagadeesan

Vs.

1. Union of India

Rep. by the Postmaster General

Chennai City Region

Chennai – 600 002.

2. The Director

Postal Services

Chennai City Region

Chennai – 600 002.

3. The Superintendent of Post Offices

Arakkonam Division

Arakkonam – 631 001.

... Respondents

By Advocate Mr. K. Rajendran

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant and the respondents are not present. It seems that even though the matter is posted under the caption "For Dismissal", the counsel for the applicant is not present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

12.09.2019